

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3578
ANSWERED ON:19.03.2013
EMPLOYMENT TO DISABLED PERSONS
Dias Dr. Charles;Vijayan Shri A.K.S.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has issued any directions to Public Sector Undertakings and Nationalised Banks to provide employment to disabled persons and insisted upon earmarking/reserving certain posts for them;
- (b) if so, the number of disabled persons working in Public Sector Undertakings and Nationalised Banks, as on date;
- (c) whether the Government has any proposal to direct the private sector to provide employment to disabled persons; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

- (a) As per Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PWD) Act, 1995, every appropriate Government shall appoint in every establishment such percentage of vacancies not less than three percent for persons or class of persons with disability of which one per cent. each shall be reserved for persons suffering from-
- (i) Blindness or low vision;
 - (ii) Hearing impairment;
 - (iii) Loco motor disability or cerebral palsy, in the posts identified for each disability.
- (b) The information is being collected and will be laid on the Table of House.
- (c) No, Sir.
- (d) Does not arise.